

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 205**  
**(IB)-894(ND)2019**

**IA-114/2023, IA-3279/2022 IA-2257/2022,**  
**IA-597/2024, IA-1119/2022, IA-2844/2022,**  
**IA-2857/2022, IA-4210/2020, IA-2504/2022**

**IN THE MATTER OF:**

**Ram Niwas & Sons**

...

**Appellant**

**Versus**

**M/s. Palm Developers Pvt. Ltd.**

...

**Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 30.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant**

: Mr. UN Singh Adv for GNIDA in IA 114/2023 &  
IA-4210/2020.

Mr. Raghavendra Mohan Bajaj, Kumar Karan,  
Advocates in IA-3279/2023.

Mr. Kumar Mihir, Advocate in IA-597/2024.

**For ACRE and ITSL**

: Ms. Renuka Iyer, Advocate and Ms. Himanshi  
Rajput, Advocate for ACRE and ITSL.

**For the SRA**

: Adv. Aditya Madan, Adv. Aishwarya Adlakha,  
Adv. Rahul Kapoor

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-2504/2022:** In the backdrop of the order dated 21.03.2024, the hearing is deferred to 07.05.2024.

List on 06.06.2024.

In the meantime, the Ld. Counsel for the Applicant in IA-662/2023 i.e. the RP would ensure that the convenient performa complete in all respects is uploaded on DMS/e-portal of this Tribunal.

List on 06.06.2024.

**IA-114/2023, IA-3279/2022, IA-2257/2022, IA-597/2024, IA-1119/2022, IA-2844/2022, IA-2857/2022, IA-4210/2020:** List all IAs on 06.06.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**